



The Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2022

Act No. 25 of 2022

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ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 25] AMARAVATI, TUESDAY, 1st NOVEMBER, 2022.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 1st November, 2022 in the Andhra Pradesh Gazette for general information :

ACT No. 25 of 2022.

**AN ACT FURTHER TO AMEND THE RAJIV GANDHI UNIVERSITY OF
KNOWLEDGE TECHNOLOGIES ACT, 2008.**

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy Third Year of Republic of India as follows,-

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2022. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. In the Rajiv Gandhi University of Knowledge Technologies Act, 2008 (hereinafter referred to as the Principal Act), in section 5, in sub-section (2), after clause (xiii), the following clauses shall be added, namely; Amendment of Section 5 Act No.18 of 2008.
 - “(xiv) to institute and establish or abolish professorships, readerships, lectureships and any other such offices required by the institute, to appoint persons to such posts, to remove persons from such posts and to prescribe the conditions of service training relating to such offices;
 - (xv) to institute and establish or abolish such administrative offices as may be required, to appoint persons to such offices, to remove persons from such offices and to prescribe the conditions of service training relating to such offices.”.

Amendment of Section 9.

3. In the Principal Act, in section 9, clauses (iv) and (viii) shall be omitted.

Amendment of Section 26.

4. In the Principal Act, in section 26, in the opening paragraph, for the words "Executive Committee", the words "Governing Council" shall be substituted.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.